



**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

HON'BLE SHRI JUSTICE VISHAL MISHRA

ON THE 24th OF FEBRUARY, 2025

WRIT PETITION No. 5117 of 2025

ANKIT SHARMA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri L. C. Chourasiya – Advocate for the petitioner.

Shri B. D. Singh – Dy. AG for the respondents / State.

ORDER

The present petition has been filed assailing the order dated 31.1.2025 passed by respondent no. 6 Chief Health and Medical Officer, Tikamgarh, District Tikamgarh, whereby the services of the petitioner have been directed to be dispensed with w.e.f. 2.3.2025.

As the controversy involved in this petition is identical to the case of the petitioner in WP No.4627/2025 which is dismissed vide order dated 24.2.2025, therefore, for the reasons mentioned in the said writ petition, this petition too is accordingly dismissed.

**(VISHAL MISHRA)
JUDGE**

NEUTRAL CITATION NO. 2025:MPHC-JBP:12214



JP